

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 75404 of 2015

(Arising out of Order-in-Appeal No. 111/GHY/CE(A)/GHY/2014 dated 29.12.2014 passed by Commissioner, Customs & Central Excise (Appeals), Guwahati.

M/s Buildworth Pvt. Ltd.,

G. S. Road, Christian Basti, Guwahati-781005. (Assam)

..Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Guwahati.

Sethi Trust Building, (4th Floor), G. S. Road, Bhangagarh,
Guwahati-781005. (Assam)

...Respondent

..

APPEARANCE :

Shri Debraj Sahu, Advocate, for the Appellant

Shri K. Chowdhury, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER No...75809/2021

DATE OF HEARING : 17.12.2021

DATE OF DECISION : 17.12.2021

P. K. Choudhary:

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal for their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Tushar